

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 98/2020 (CZ)**

**NITIN SINGH SOLANKI**

**V/S**

**STATE OF MADHYA PRADESH & ORS**

**JOINT COMMITTEE REPORT**

In compliance of the order dated 02.12.2020 issued by the Hon'ble National Green Tribunal Principal Bench, New Dehi, in the matter of OA No 98 of 2020 (Nitin Singh Solanki V/s State Of Madhya Pradesh & Ors) committee comprising of :-

- (i) Dr. A. K. Shrivastava, Regional Officer, Satna, Representative of M.P. Pollution Control Board,
- (ii) Shri Dharmendra Sharma, Deputy Commissioner, Representative of Collector Distt Satna,
- (iii) Shri Arun Tiwari, Ex. Engineer, Representative of Municipal Corporation Satna,

Examined the facts and discrepancies in operation of M/s Cement Staff Dugdh Sahkari Samiti Maryadit, Satna.

The site of M/s Cement Staff Dugdh Sahkari Samiti Maryadit, Satna was inspected by the team of officers on 18.12.2020 and its observations are as follows:

1. M/s Cement Staff Dugdh Sahkari Samiti has obtained consent from M.P. Pollution Control Board which is valid up to 20/03/2023, a copy of the same is attached at **Annexure - 1**.
2. M/s Cement Staff Dugdh Sahkari Samiti has also obtained NOC from Central Ground water Authority for extraction of 47 KLD ground water, vide NOC no. CGWA/NOC/IND/ORIG/2020/9162 which is valid up to 23.11.2023. Copy of the same is attached at **Annexure -2**.
3. Some non-compliances were observed during the inspection and letter was issued by the MP Pollution Control Board vide letter no 1574-PCB/ RO/ MPPCB/NGT98/2020/Satna Dated 21.12.2020 for seeking technical details of the dairy. The copy of the same is attached at **Annexure - 3**.
4. It is observed during the inspection that entire waste water is channelized and discharged into graded settling chambers (new

settling tank of 67.36 M<sup>3</sup> & old settling tank of capacity 63.78 M<sup>3</sup>) and supernatant is further diverted to sewage treatment plant (STP) operated by the cement Industry (M/s Birla Corporation Ltd) with capacity of 1080 KLD. The STP is found operational during the inspection. Photographs of Settling Ponds and STP are attached as **Annexure - 4**. The treated sewage is being used for gardening and green belt development. It is observed that waste water is being discharged outside the premises of dairy farm.

5. The vermin-composting plant to produce manure and Biogas plant is also operated by the dairy for utilization of the cow-dung. The Photographs of the same are attached at **Annexure – 5**.

6. ***Foul odor was observed towards the public main road side due to storage of cow dung and manure.***

Instructions were given to take immediate action for the control foul odor and maintain proper sanitation by shifting the cow dung and manure at around 25 meters away from the main road and effective lime powder and disinfectant spray towards the road.

7. Minor leakages in the drains and sewerage system during inspection dated 18.12.2020 were also observed.

8. A reply is received from M/s Cement Staff Dugdh Sahkari Samiti vide letter dated 26.12.2020 with the facts and technical details of their dairy farm along with the corrective measures taken to comply with the instructions. The copy of the same is attached at **Annexure – 6.**
9. The site has been re-inspected on 02.01.2021 to verify the compliances and action taken by the above cited dairy farm and it was found that all the cow-dung manure has now been shifted more than 100 meter away from main road behind the rest shelter of cattle. The comparative Photograph of earlier cow-dung manure storage site is attached as **Annexure -7.** Spraying of lime powder and bleaching powder to control the odor nuisance and maintaining the hygiene is also found satisfactory. Photograph Showing Lime & Bleaching Powder Spray attached at **Annexure - 8.**
10. The drains and tanks have also been repaired and currently no leakages have been observed. Photographs of repaired drains and tank are attached at **Annexure – 9.**

11. The Dairy farm management has also submitted a time bound action plan to complete the construction of paved approach road by 15<sup>th</sup> Jan 2020, vide their letter dated 02.01.2021. Copy of the same is attached at **Annexure – 10.**

  
**Regional Officer**

M.P. Pollution Control Board, Satna (M.P.)

  
**Commissioner**

Municipal Corporation Satna (M.P.)

  
**Collector**

District Satna (M.P.)

**CONSENT ORDER**

M.P. Pollution Control Board - Satna  
Amarpatan Maihar By Pass,  
Rewa Road Satna, (M.P.) Pin -485001

RED-SMALL

CCA-Renewal (W) 20-03-2023

CONSENT NO: \*\*\*

FCB ID: 16737

NO: /MPPCB/SAT

Date 24-01-2020

Outward No: 13378/27/02/2020  
To: The Occupier,

Consent No: W-74528

M/s. Cement Staff Dugdh Sakhari Samiti Marvadi,

BIRLA VIKAS,

City : SATNA,

Tal : Raghurajnar, Dist : Satna

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention &amp; Control of Pollution) Act, 1974

Ref: Your Consent to Operate Application Receipt No. 956428 Dt. 13/01/2020 and last communication received on Dt. 02/01/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 20-03-2023, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

**SUBJECT TO THE FOLLOWING CONDITIONS :-**

- a. Location: BIRLA VIKAS, Raghurajnar, Satna (M.P.)
- b. The capital investment in lakhs: Rs. 83.14
- c. Product & Production Capacity:
- |            |
|------------|
| Milk -     |
| 255500.000 |
| Liter/Year |
| 31.500     |
| M.T./Year  |
- d. Details of Solid waste. Generation from Process and during waste treated- Cowdung (Gobar)

**List of Raw Material with yearly Consumption rate (Yearly Data)**

S.No.	Raw Material Name	Capacity-Unit/Month
1	ARHAR	50.00 M.T.
2	BHUSA	270.300 M.T.
3	BINOLA KHALI	27.000 M.T.
4	CHOKAR	85.000 M.T.
5	JAWA CHUNI	82.000 M.T.
6	MINERAL MIXTURE	2.900 M.T.
7	SALT	2.900 M.T.
8	SAROSO KHALI	20.000 M.T.

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 20-03-2023 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

**Enclosures:-**

\* Conditions under Water Act.

\* Conditions under Environmental Protection Act, 1986.

Signed  
By  
Signature

Signature

Signed On 27/02/2020 12:06:16

ADINI KUMAR SUBIVASTAVA

**CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 3.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC :	WWG :	Water Source	Remark
1	Others.....	15.000	3.000	Mine Water	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed

- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:- (if any) :-**

**GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

**Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	-	Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

**Additional condition:- (if any) :-**

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

*Signature*  
Sd/-  
Date: 27/02/2020 10:06:16

*Sd/-*

# कार्यालय नगर पालिक निगम सतना

क्रमांक...281../ स्वा0शा0/न.पा.नि./2020

सतना दिनांक. 8.10.2020....

## -:अनुमति प्रमाण-पत्र:-

एतद् द्वारा श्री...सुरेश्वर सरवृत्ता.....  
आत्मज श्री...राज कुमार व्यवस्था.....उम्र...42  
कार्यस्थल...बिरमा कालोनी अंतर्गत.....  
थाना...कोलवाण.....जिला...सतना.....को...5054 (उत्पादन एवं शिल्प) बी.ए.ए.  
2015 निर्माण  
के लिए निम्न विवरण एवं शर्तों के अधीन व्यवसाय करने की अनुमति प्रदान की जाती है। यह अनुमति 31 मार्च...2021.....तक के लिए मान्य होगी।

### विवरण एवं शर्तें:-

1. कार्यस्थल, कारखाना, भवन या स्थान जहाँ के लिए अनुमति प्रदान की गयी है, बिना आयुक्त की अनुमति के एक स्थान से दूसरे स्थान में नहीं हटाया जावेगा।
2. उपान्त में किन्हीं भी ऐसी वस्तुओं का संग्रह नहीं किया जायेगा, जो सार्वजनिक जीवन के लिए व्याधास्वरूप हो या जो जीवन, स्वास्थ्य या सम्पत्ति के लिए खतरनाक और भयप्रद हो।
3. सार्वजनिक मनोरंजन के स्थान सिनेमाघर, मानव आश्रय के स्थान, होटल, रेस्टोरेन्ट व्यवसायिक उपान्त में जो भी लागू हो, अग्नि की रोकथाम करने के उपाय तथा बुझाने और अग्निकांड की दशा में लोगों की सरलता पूर्वक निर्गम के लिए समुचित एवं उपयुक्त व्यवस्था करनी होगी।
4. स्थान जहाँ उपान्त स्थापित हैं, के कर्ष, दीवारों को साफ-सुथरा रखा जायेगा तथा किसी ऐसे कर्मचारी को कार्य के लिए नियोजित नहीं किया जावेगा, जिसे किसी प्रकार की संक्रामक बीमारी हो।
5. नर्सिंग होम, क्लीनिक, नैदानिक केन्द्र, व्यवसायिक उपान्तों को स्वच्छ रखेंगे तथा सड़क या सार्वजनिक स्थान में गंदगी नहीं फैलायेंगे।
6. नगर निगम/शासन द्वारा समय-समय पर जारी निर्देशों का अनुमति प्राप्तकर्ता को पालन करना अनिवार्य होगा।

  
स्वास्थ्य अधिकारी  
नगर पालिक निगम  
सतना (म0प्र0)

## Annexure-2

### NOC of CGWA for Groundwater Abstraction



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

#### NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Cement Staff Dugdh Sahakari Samiti Maryadit		
Project Address:	Po Birla Vikas Satna		
Town:	Satna (m Corp. + Og)	Block:	Sohawal
District:	Satna	State:	Madhya Pradesh
Pin Code:			
Communication Address:	Po Birla Vikas Satna, Sohawal, Satna, Madhya Pradesh - 485005		
Address of CGWB Regional Office :	Central Ground Water Board North Central Region, Block-1, 4th Floor, Paryawas Bhawan, Area Hills, Jail Road, Bhopal, Madhya Pradesh - 462011		

1. <b>NOC No.:</b>	CGWA/NOC/IND/ORIG/2020/9162									
2. Application No.:	21-4/749/MP/IND/2019	3. Category:	Semi Critical							
		(GWRE 2017)								
4. Project Status:	Existing Project	5. NOC Type:	New							
6. Valid from:	24/11/2020	7. Valid up to:	23/11/2023							
8. Ground Water Abstraction Permitted:										
	Fresh Water		Saline Water							
	Dewatering		Total							
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day							
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day							
	m <sup>3</sup> /year	m <sup>3</sup> /year	m <sup>3</sup> /year							
	47.00	17155.00								
9. Details of ground water abstraction /Dewatering structures										
	Total Existing No.:3					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	3	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Ground Water Abstraction/Restoration Charges paid (Rs.):						102930.00				
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers					Monitoring Mechanism				
						Manual	DWLR**	DWLR With Telemetry		
**DWLR - Digital Water Level Recorder	1					1	0	0		0

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

**Validity of this NOC shall be subject to compliance of the following conditions:**

**Mandatory conditions:**

- 1) Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
- 8) The firm shall submit the water audit report in case of water requirement is in excess of 100 m<sup>3</sup>/day through certified auditors within three months of completion of the same to CGWA.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

Annexure -3

(Letter with Joint Inspection Report by M.P. Pollution Control Board, Satna)



**Madhya Pradesh Pollution Control Board**  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

No.--- 1574 PCB/RO/MPPCB/NGT98/2020/SATNA/DATED:-21/12/2020

To,

**The President**  
**(Cement Staff Dugdh Sahkari Samiti (Dairy))**  
**Birla Corporation Limited**  
**Satna**

Subject:- Joint Inspection 18/12/2020 status cement staff Dugdh Sahkari Samiti (Dairy)

Reference:- NGT CASE NO.98/2020/(CZ)

As directed by honorable NGT order dated 02.12.2020 Cement Staff Dugdh Sahkari Samiti has been inspected on 18.12.2020 by the constituted team by NGT

SR. NO.	constituted team by NGT	OFFICERS	
1.	Collector Satna	Mr Dharmendra Sharma Deputy Commissioner	Representative
2.	Municipal Commissioner Satna	Mr. Arun Tiwari Assistant Engineer	Representative
3.	M.P. Pollution Control Board Satna	Dr. A.K. Shrivastava Regional Officer	

**Detail of industry representative who were present at the time of inspection 18.12.2020**

1.	Sachin sukheja	VP Birla Corporation Limited	
2.	Mr. Sunil Kasture Environmental Head	Birla Corporation Limited	
3.	Mr. R.K sinha	Birla Corporation Limited	

Cement Staff Dugdh Sahkari Samiti has been inspected on 18.12.2020 by the constituted team by NGT and required the desired information specifically on following points within 3 days so that detailed report can be submitted on time

- 1- Nos of cattle available currently and area of dairy farm
- 2- Quantity of Cow dung generated

Cont.... 2

- 3- Submit the use of cow dung.
- 4- Source of water and quantity. Photograph of digital water flow meter and copy of CGWA NOC in case of groundwater extraction & Water balance Diagram of your dairy farm
- 5- NOC of Nagar Nigam
- 6- Size of settling chambers of waste water clarification and details of STP
- 7- Capacity of Vermicomposting facility. Size of vermin beds and final disposal points of compost
- 8- What are the provisions made to control
  - (a) Odour nuisance
  - (b) Sanitation and Disinfection
 Provide with Photographs
- 9- Distance of Dairy farm from
  - (a) Residential area
  - (b) Schools & Hospitals
  - (c) Distance from State Highway
  - (d) Any water body
- 10- Dense canopy plantation all around dairy farm (Provide Photographs)
- 11- Quantity of domestic hazardous waste like; vaccines, vials, medicines, syringes etc. generated and its disposal.
- 10- Environmental Statement Reports submitted by you does not show any Deviation from year to year.
- 11- Submit groundwater quality reports of pre-monsoon and post monsoon season.
- 12- Whether any advisory has been taken from Krishi Vigyan Sansthan/ State Dairy Department/ Animal Husbandry/NDRI/NDDB etc. if yes please furnish the report.
- 13- Whether any advisory has been taken from NAGAR NIGAM should need to be mention in your report.
- 14- Whether any authorization has been obtained from central ground water authority for extraction of 20 KLD water from bore-well water source. If yes please mention in your report.
- 15- You should ensure whether the dumping of cow dung waste is at least 200 meters away from highway or a residential area as it would create foul smell. Your dairy comes under category 5 (above 100 animals) .  
(Guidelines for Environmental Management of Dairy Farms and Gaushalas from point No. 4 ( i,ii,iii,iv,a,b,c,d,e,f) and 5 (July 2020).
- 16- (Vermicomposting (vermi-compost) process is going under a covered shed by your dairy farm should need to be mention in your report as it would create a nuisance appearance.
- 17- You are also advised to shift the stock of cow dung manure from road side to some distantly located site for immediate remedy of odor nuisance towards road side. Also it is desirous to improve housekeeping immediately and provide its photographs.

- 18- Submit the detail of Composting/Vermicomposting method adopted by dairy .
- 19- Submit the detail of Biogas/compressed biogas (CBG) production (anaerobic digestion) method adopted by dairy.
- 20- Submit the action taken by dairy as mentioned in the Guidelines for Environmental Management of Dairy Farms and Gaushalas from point No. 3.3,4 and 5 (July 2020).
- 21- In observation (day of inspection) it is found that you have:-

- (a) Stored cow dung just roadside, However it is advised to shift the stock of cow dung manure from road side to some distantly located site for immediate remedy of odor nuisance towards road side. Also it is desirous to improve housekeeping immediately and provide its photographs
- (b) Space per cattle is sufficient for their sitting, feeding, watering and movement. Please submit Total area of dairy, farm how much Sq Meter is used for living of animals and storage of raw cow dung, storage vermicompost. Nos of vermi beds and size of each bed is how much Meters. Vermicompost generated are consumed in their own farm land.
- (c) Please submit the efforts made by dairy to prevent water pollution
- (d) Submit the above point wise information within three days

  
( Dr. A.K. Shrivastava )  
Regional Officer

M.P. Pollution Control Board Satna

## Annexure -4

### Photograph of Graded Settling Ponds and Sewage Treatment Plant (STP)



(a)



(b)

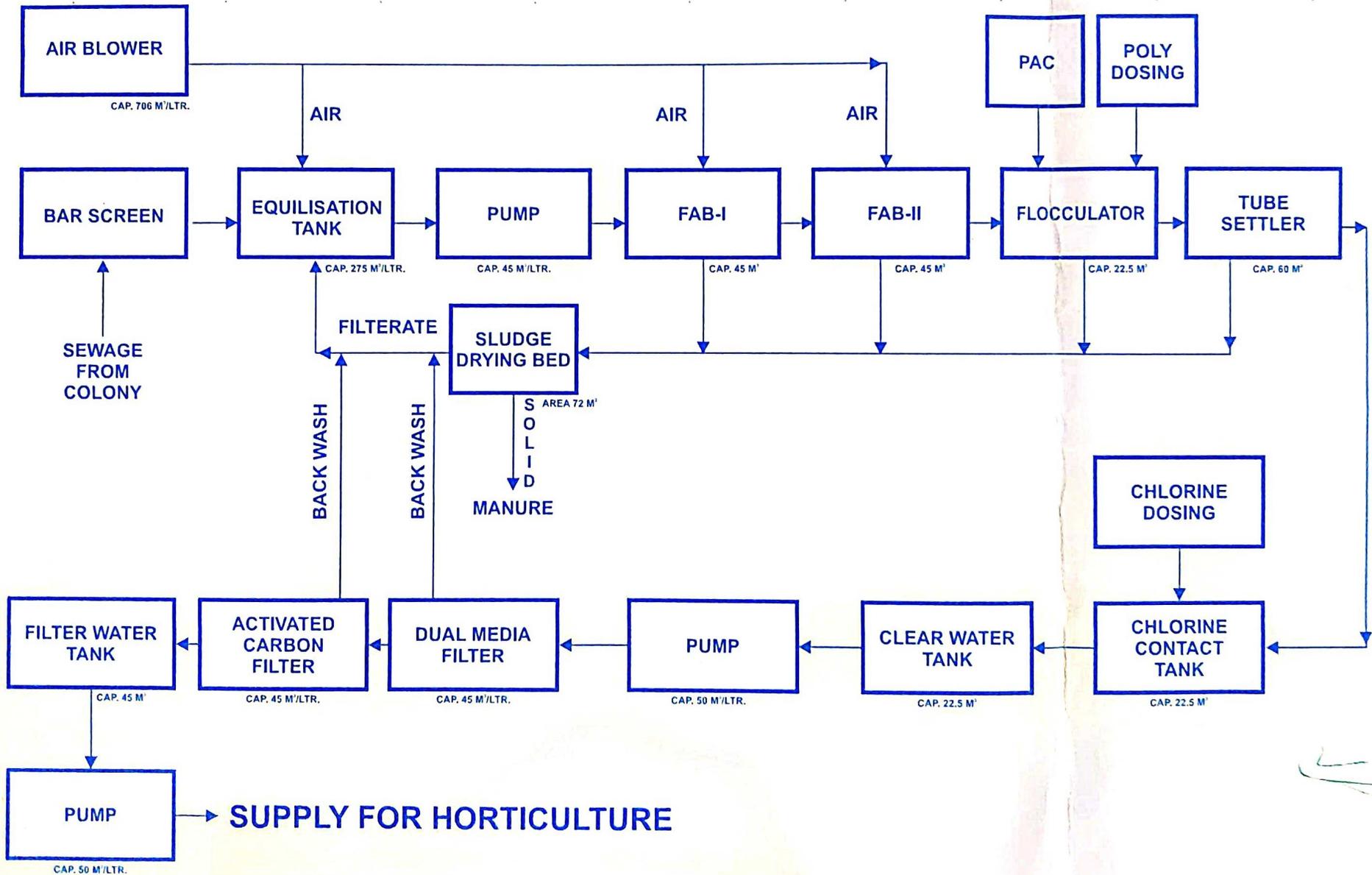
Satna - Semariya Rd, Birla Colony Campus, Satna, Madhya Pradesh 485005, India

Latitude 24.594267° Longitude 80.865626°

LOCAL 13:48:52 GMT 08:18:52 SATURDAY 01.02.2021 ALTITUDE 0 METER

## UNIT- SATNA CEMENT WORKS

### SEWAGE TREATMENT PLANT CAPACITY- 1080 KL/DAY



## Annexure -5

(Photograph of Vermi beds for Vermi-composting)



## Bio-Gas Plant



Annex – 6

A Letter from M/s Cement Staff Dugdh Sakhari Samiti (Dairy)



**Birla Corporation Limited**  
**Unit: Satna Cement Works**  
P.O.: Birla Vikas, Satna - 485005  
Madhya Pradesh  
07672 412000/01 F : 07672 257456  
E : admin.scw@birlacorp.com  
**Date: 26.12.2020**

To,  
**The Regional Officer,**  
**Madhya Pradesh Pollution Control Board,**  
**Satna, (MP)**

Respected Sir,

**Subject: Joint Inspection 18/12/2020 status cement staff Dugdh Sakhari Samiti (Dairy)**  
**Reference: - PCB/RO/MPPCB/NGT98/2020/SATNA/DATED:--21/12/2020**

With reference to the subject matter and above cited letter, we are pleased to submit compliance status of points raised during your inspection of our Cement Staff Dugdh Sakhari Samiti - Dairy on 18.12.2020.

We also assure you that your further guidance, suggestions shall be most appreciated for continual improvement.

Hope you will find this in order.

Thanking You,  
**For Cement Staff Dugdh Sakhari Samiti**

  
Authorized Signature 26/12/2020

क्षेत्रीय अधिकारी/प्रयो.शा. प्रभारी/मुख्य रसा.  
वैज्ञानिक/सहा. यंत्री/कनि. वैज्ञानिक/  
तकनीकी/रसायनज्ञ I, II, III/प्रयो. सहा.  
प्रयो. परि./लेखा/स्थापना/जल उपकर/  
जैव अपशिष्ट/खतरनाक/बैटरी/प्लास्टिक/  
लीगल/एम.एस.डब्ल्यू.

समय सीमा.....दिन  
कृपया प्रति उन्नर/प्रस्तुती समय सीमा में क

(हस्ताक्षर)

**1- Nos of cattle available currently and area of dairy farm**

No. of cattle: **170 Nos**

Area of Dairy: **10.80 Acres**

**2- Quantity of Cow dung generated:** Approx. 1200 kg to 1500 kg/day, the same depends upon number of animals.

**3- Submit the use of cow dung.**

Cow dung is used in Biogas Plant & as manure for plantation in mines, plant & colony area. Part of Cow dung is used for vermi composting.

**4- Source of water and quantity. Photograph of digital water flow meter and copy of CGWA NOC in case of groundwater extraction & Water balance Diagram of your dairy farm**

- i. Source of Water: Mine pit water collected by Rain Water Harvesting.
- ii. Quantity of water consumption: Max. 10 to 12 KL/day
- iii. CGWA NOC Details: NOC for ground water extraction enclosed as **Annexure 1**
- iv. CGWA Permitted water extraction quantity: 47 KL/Day

**5- NOC of Nagar Nigam**

NOC from Nagar Nigam enclosed as **Annexure 2**

**6- Size of settling chambers of waste water clarification and details of STP**

- i. No. of Settling chambers at Dairy: 2 nos with 3 partitions of each chamber.
- ii. Dimensions:  
No. 1 – 6.75M (L) X 4.50M (W) X 2.10 M (H)= 63.78 m<sup>3</sup>  
No. 2 – 6.85M (L) X 4.47M (W) X 2.20 M (H)= 67.36 m<sup>3</sup>
- iii. STP Flow diagram with capacity details is enclosed as **Annexure 3**

**7- Capacity of Vermicomposting facility. Size of vermin beds and final disposal points of compost**

- a. Vermicomposting Production capacity: Approx. 200 MT/Year
- b. No. of Vermi Beds: 36 Nos
- c. Size of Vermi Beds: 6 M (L) X 1 M X 0.35 M
- d. Disposal of compost: Used as manure for plantation at Mines, Plant and Colony

**8- What are the provisions made to control?**

**(a) Odour nuisance:**

Regular cattle and floor washing is done. The waste water and urine waste is channelized to settling pits and out flow is connected to STP for further treatment. Part of Cow dung is used for vermicomposting and remaining dung is allowed for composting in pits anaerobically. The

manure generated is used for plantation at Mines, Plant and colony. Part of cow dung is used in Biogas plant in Guest House. Regular spreading of bleaching powder is done to control odour.

**(b) Sanitation and Disinfection**

The urine waste and waste water generated by floor and cattle washing is channelized to settling pits 2 nos having 3 compartments for each. The out flow of the same is connected to STP through pipeline for further treatment and disposal. The settled material is removed periodically and used for composting. Spreading of bleaching powder and spraying of insecticides, mosquito repellent is done periodically.

**Provide with Photographs:** Photographs are enclosed as **Annexure 4**

**9- Distance of Dairy farm from**

- (a) Residential area: Approx. 400 Mtrs
- (b) Schools & Hospitals: Approx. 1400 Mtrs.
- (c) Distance from State Highway: Approx. 40 Mtrs
- (d) Any water body: No nearby waterbody

**10- Dense canopy plantation all around dairy farm (Provide Photographs)**

Photographs of plantation are enclosed as **Annexure 5**

**11- Quantity of domestic hazardous waste like; vaccines, vials, medicines, syringes etc. generated and its disposal.**

No hazardous waste, vaccines, medicines, syringes are disposed at site. The empty syringes, vaccines etc. are sent back to veterinary hospital.

**10-Environmental Statement Reports submitted by you does not show any Deviation from year to year.**

In the environmental statement average milk production capacity has been given. Further, the range of cow dung generation and water consumption is given, due to which there is no deviation.

**11- Submit groundwater quality reports of pre-monsoon and post monsoon season.**

Ground water analysis reports of dairy and surrounding areas are enclosed as per **Annexure 6**

**12- Whether any advisory has been taken from Krishi Vigyan Sansthan/ State Dairy Department/ Animal Husbandry/NDRI/NDDB etc. if yes please furnish the report.**

We shall obtain ration advisory for quality and dosage of feed/forage/supplements from the agricultural institutes/departments like Krishi Vigyan Kendra, State Dairy Department, Animal Husbandry Department, etc. and same shall be implemented

- 13- Whether any advisory has been taken from NAGAR NIGAM should need to be mention in your report.**

No. However, if required, we shall take advisory from Nagar Nigam.

- 14- Whether any authorization has been obtained from central ground water authority for extraction of 20 KLD water from bore-well water source. If yes please mention in your report.**

Copy of CGWA NOC enclosed as **Annexure 1**

- 15- You should ensure whether the dumping of cow dung waste is at least 200 meters away from highway or a residential area as it would create foul smell. Your dairy comes under category 5 (above 100 animals). (Guidelines for Environmental Management of Dairy Farms and Gaushalas from point No. 4 ( i,ii,iii,iv,a,b,c,d,e,f ) and 5 (July 2020).**

As per CPCB 'Guidelines for Environmental Management of Dairy Farms and Gaushalas', July 2020, the siting criteria is applicable for new establishment, our dairy is established in 2001, registered as Cement Staff Dugdh Sahkari Samiti -Dairy . However, as mentioned in point no. 9, the dairy is located around 400 Meters away from residential area and around 1400 Meter away from Hospital and schools.

As explained in point no. 8, proper care is being taken to avoid foul smell. The dumping of cow dung is at far distance from dairy gate.

- 16- Vermicomposting (vermi-compost) process is going under a covered shed by your dairy farm should need to be mention in your report as it would create a nuisance appearance.**

**Noted, we shall include details on vermicomposting in FORM V- Environmental Statement.**

- 17- You are also advised to shift the stock of cow dung manure from road side to some distantly located site for immediate remedy of odor nuisance towards road side. Also, it is desirous to improve housekeeping immediately and provide its photographs.**

Cow dung manure is shifted to farm land behind the dairy which is at distant from road and housekeeping has also been improved as suggested during visit. Photographs of housekeeping enclosed as **Annexure 7.**

- 18- Submit the detail of Composting/Vermicomposting method adopted by dairy.**

**Vermicomposting:** It is a type of composting in which certain species of earthworms are used to enhance the process of organic waste conversion and produce a better end-product. It is a mesophilic process utilizing microorganisms and earthworms. Earthworms feeds the organic

waste materials and passes it through their digestive system and gives out in a granular form (cocoon) which is known as vermicompost.

We have 36 Nos of Vermicomposting pits and annual production capacity is approx. 200 MT.

The manure generated from vermicomposting is used for plantation at Mines, Plant and Colony. Whereas, part of cow dung is used in bio-gas plant at guest house. Photographs are enclosed as **Annexure 8**

**19- Submit the detail of Biogas/compressed biogas (CBG) production (anaerobic digestion) method adopted by dairy.**

Biogas generation plant is installed at Guest House from where generated gas is used for in house consumption. Photograph of Bio-gas plant at Guest House is enclosed in **Annexure 8**

**20- Submit the action taken by dairy as mentioned in the Guidelines for Environmental Management of Dairy Farms and Gaushalas from point No. 3.3,4 and 5 (July 2020).**

With reference to the CPCB 'Guidelines for Environmental Management of Dairy Farms and Gaushalas', July 2020, point no. 3.3, 4 and 5 following actions are taken:

1. The animal housing shed is properly ventilated allowing sufficient supply of fresh air to remove humidity, dissipate heat and prevent build-up of other gases.
2. Improved housekeeping practices and maintaining proper sanitary conditions, protecting dung from unwanted pests/insects in order to minimize odour nuisance.
3. The adequate space is available for feeding, water and air spaces for each animal for standing, resting, feeding, watering and ventilation.
4. We shall obtain ration advisory for quality and dosage of feed/forage/supplements from the agricultural institutes/departments like Krishi Vigyan Kendra, State Dairy Department, Animal Husbandry Department, etc. and same shall be implemented
5. Green belt is developed in open land nearby dairy, however it will be further strengthened by additional plantation along boundary wall.
6. CPCB 'Guidelines for Environmental Management of Dairy Farms and Gaushalas', July 2020, the siting criteria is applicable for new establishment, our dairy is established in 2001. However, as mentioned in point no. 9, the dairy is located around 400 Meters away from residential area and around 1400 Meter away from Hospital and schools.
7. Dairy is not located in flood prone area. The ground water depth in dairy area is more than 20 Mtrs, no Major drinking water reservoir on catchment area.
8. No nearby natural water sources like canal, river etc.
9. The distance between two cattle housing sheds is more than 5 meters for ventilation.
10. As explained in point no. 8, proper care is being taken to avoid foul smell. The dumping of cow dung is far distance from dairy gate.

**21- In observation (day of inspection) it is found that you have: -**

- (a) Stored cow dung just roadside, However, it is advised to shift the stock of cow dung manure from road side to some distantly located site for immediate remedy of odor nuisance towards

road side. Also, it is desirous to improve housekeeping immediately and provide its photographs

Cow dung/manure is shifted to distantly located farm land and housekeeping has also been improved. Photographs enclosed as **Annexure 7**

- (b) Space per cattle is sufficient for their sitting, feeding, watering and movement. Please submit Total area of dairy farm how much Sq Meter is used for living of animals and storage of raw cow dung, storage vermicompost. Nos of vermi beds and size of each bed is how much Meters. Vermicompost generated are consumed in their own farm land.

The desired details are as follows:

Total Dairy Area: **10.80 Acres**

No. of animal housing/sheds: **14 Nos.**

Area of each animal housing/shed: Enclosed as **Annexure 9**

Area of storage of cow dung: **5M (L) X 3M (W) x 2M (D) X 2 Nos = 60 Cum**

No. and size of vermicomposting beds: **36 nos. Size:**

Production Capacity of vermicompost generation: Around **200 MT/Year**

Qty of vermicompost generation and utilization for plantation and farm in Colony, Plant and mines area: **80-100 MT/Year**

- (c) Please submit the efforts made by dairy to prevent water pollution

The urine waste and waste water generated by floor and cattle washing is channelized (RCC) to settling pits 2 nos having 3 compartments for each. The debris get settled while out flow of the same is connected to STP through pipeline for further treatment. The settled material is removed periodically and used for composting.

No untreated waste water is allowed to discharge on ground

**Annexure -7**

**Comparative Photograph of earlier cow-dung manure storage site**



**(a) As on 18.12.2020**



**(b) As on 02.01.2021**

**Annexure -8**

Photograph Showing Lime and Bleaching Powder Spray



## Annex – 9

### Photograph of Repaired Tank



**Annexure- 10**

**(Letter with Time Bound Action Plan of paved approach road )**



**Birla Corporation Limited**  
Unit- Satna Cement Works  
P.O.: Birla Vikas, Satna -485005  
Madhya Pradesh  
M. 07672 412000/01 F. 07672 257458  
E - admin.cw@birlacorp.com

**BCL/SCW/Dairy/RO-MPPCB/2020-21/01**  
Date: 02.01.2021

To,  
The Regional Officer,  
Madhya Pradesh Pollution Control Board,  
Satna (MP)

Respected Sir,

**Subject: Access road construction to Dairy Settling ponds – Reg.**

This is reference to the above subject, we have undertaken construction of access road to settling pond at Dairy.

The details are as follows:

Width of Road: 3 Meter

Length: 50 Meter

The above-mentioned work shall be completed in 15 days and we will furnish details accordingly.

Thanking You,  
Yours Faithfully

A handwritten signature in blue ink, appearing to read "Sunil Kasture", written over a horizontal line.

**Sunil Kasture**  
Head- Sustainable Development  
Birla Cement Corporation Ltd, Satna